## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/3178/A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

Smti Barnali Mahanta,

Member, Motor Accident Claims Tribunal,

Goalpara.

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Dated Guwahati the 19 May, 2025.

Sub:

Casual Leave.

Ref:-

Your letter No.MACT/GLP/2025/635, dtd. 13.05.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 09.05.2025.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd1-

## JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/ 3179-3180 /A, dated , 19 – 05 – 70 25 Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

19.05.25

JT. REGISTRAR (VIGILANCE)